

ITEM NO.39

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No.1960/2024

(Arising out of impugned final judgment and order dated 09-01-2024 in CONT.CAS.(CRL) No.4/2022 passed by the High Court of Delhi at New Delhi)

VIRENDRA SINGH

Petitioner(s)

VERSUS

THE HIGH COURT OF DELHI

Respondent(s)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv.
Mr. Raj Kishor Choudhary, AOR
Mr. Shakeel Ahmed, Adv.
Ms. Pratibha Singh, Adv.
Mr. Anupam Bhati, Adv.
Mr. Nakul Chaudhary, Adv.
Mr. Rizwan Ahmed, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not satisfied with the nature of the apology which has been filed by the petitioner on 15 January 2024.

- 2 In order to enable the petitioner to have one further opportunity to make a contrite expression of apology, we list the proceedings on 19 January 2024. If the petitioner is inclined to do so, we allow him one further opportunity to file a proper apology.
- 3 Mr Sanjeev Sabharwal, counsel has appeared during the course of the hearing and submits that the petitioner has made unfounded and reckless allegations against him in his capacity as Additional Public Prosecutor as also against Mr Kanhaiya Singhal, the counsel who was appearing for the Delhi High Court.
- 4 We expect that if the petitioner is so inclined, his apology must deal with the above aspect as well.
- 5 List the Criminal Appeal on 19 January 2024.

(CHETAN KUMAR)
A.R. -cum-P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar